

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2237
ANSWERED ON:07.12.2006
TRAINING INSTITUTES OF AIR HOSTESSES
Chaliha Shri Kirip

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there has been mushrooming growth of private institutes training Air Hostesses in the country;
- (b) if so, whether these institutes are recognised by the Government;
- (c) if so, whether any instructions have been issued to these institutes to follow the guidelines/norms prescribed by the Government;
- (d) if so, the details thereof; and
- (e) if not, the corrective steps being taken in the matter?

Answer

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b):- Directorate General of Civil Aviation (DGCA) has not approved any private institutes training Air Hostesses. Basically, all these institutes are engaged in preparatory training for becoming Air Hostesses and DGCA does not monitor their activities. However, the training given by the scheduled airlines to their cabin attendants/ air hostesses are being monitored and examined by the DGCA.

(c), (d) and (e):- DGCA has not issued any instructions to the private institutions as there is no such requirement of approving them. However, Airlines are required to comply with Rule 38 B of the Aircraft Rules, 1937, which gives detailed requirements for carriage of the cabin crew and their training programme, which is required to be in place for approval by DGCA. Further, airline operators are also required to comply with the Civil Aviation Requirements, Section - 7, Series M, Part I, which prescribes the detailed requirement, including syllabus for cabin attendant trainings.